## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

(IB)-307/(ND)/2017

In the matter of:

Mr. Anubhuti Aggarwal

....PETITIONER

Vs.

M/s. DPL Builders (P) Limited

.. RESPONDENT

SECTION:

Under Section 7 of (IBC) Code, 2016

Order delivered on 05.10.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

: Mr. Mayank Goel, Advocate

For the Respondent

: Ms. Varsha Banerjee, Advocate

## **ORDER**

Learned Counsel for the petitioner is present. Ld. Counsel for the respondent is also present and it is represented that in compliance to the order of this Tribunal dated 14.9.2017, reply has been filed. Ld. Counsel for the petitioner acknowledges the same and seeks time to file rejoinder.

A week's time is granted for filing the rejoinder.

Post the matter on 25.10.2017.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 05.10.2017